# GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

### RAJYA SABHA UNSTARRED QUESTION NO. 350 ANSWERED ON 23.07.2025

#### **Autonomy of States under NEP**

#### 350 Dr. Kanimozhi NVN Somu:

Will the Minister of *Education* be pleased to state:

- (a) whether the Ministry is aware that the National Education Policy (NEP) does not align with the federal structure of the Indian Constitution which guarantees States the authority to make decisions in education, that seemingly override State autonomy;
- (b) if so, whether the Ministry is also aware that NEP is infringing upon the powers of State Governments, particularly in areas of curriculum design, language policies and local education priorities; and
- (c) if so, the steps being taken to address concerns regarding the violation of federal principles and ensure the policy respects the balance of power between the Union and States?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUKANTA MAJUMDAR)

(a) to (c): The National Education Policy 2020 (NEP 2020) has been announced on 29.07.2020 after detailed consultation process with all stakeholders including Gram Panchayats, Blocks, Urban Local Bodies, Districts and States/Union Territories Governments, Hon'ble Members of Parliament, public etc. Education being in the concurrent list of Constitution, Centre and States are equally responsible for providing quality education to all. National Education Policy 2020 (NEP 2020) provides different timelines as well as principles and methodology for its implementation which will have to be taken by multiple bodies in a synchronized and systematic manner. Therefore, the implementation of this Policy is led by various bodies including Ministry of Education, education-related other Ministries, State Departments of Education, Boards, NTA, the regulatory bodies of school and higher education, NCERT, SCERTs, schools, and HEIs. NEP also provides for careful planning, joint monitoring and collaborative implementation by Centre and States for execution of this policy.

One of the fundamental principles of NEP 2020 is 'promoting multilingualism and the power of language in teaching and learning'. It also promotes multilingualism in education at every level, so that students get the opportunity to study in their own language, and can have better learning outcomes. Studying in one's own language can provide a student the natural space to think innovatively without any language barrier. NEP respects diversity and local context in all curriculum, pedagogy, and policy, always keeping in mind that education is a concurrent subject.

NEP 2020 does not intend to take away the powers of the State to legislate on education. Education is a concurrent subject, and requires careful planning, joint monitoring, and collaborative implementation between the Centre and States.

To create awareness and discuss innovative ideas for NEP implementation, a series of workshops / consultation-cum-review meetings have been held with States/UTs, Educational Institutions, other stakeholders from time to time.

There has been extensive outreach surrounding NEP 2020, eliciting a positive and encouraging response from stakeholders. Throughout the Consultation-cum-review meetings, there has been a robust exchange of ideas, discussions on state-wise initiatives, the adoption of best practices by various states, as well as deliberations on challenges and strategies for implementing NEP 2020. These efforts have facilitated a synchronized and systematic approach towards the implementation of the policy.

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